

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. III

Customs Appeal No.41982 of 2014

(Arising out of Order-in-Original No.24005/2014 dt. 19.02.2014 passed by
Commissioner of Customs, Custom House No.60, Rajaji Salai, Chennai 600 001)

M/s.Horizon Forwarders

No.109, New No.223, Dr. S.M. Mansion
4th Floor, Thambu Chetty Street,
Chennai 600 001.

.... Appellant

VERSUS

**The Commissioner of Customs
(Seaport-Imports)**

Custom House, No.60, Rajaji Salai
Chennai 600 001.

.... Respondent

APPEARANCE :

Shri M.A. Mudimannan, Advocate, for the Appellant
Shri R. Rajaraman, Authorised Representative for the Respondent

CORAM :

**HON'BLE MS. SULEKHA BEEVI.C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)**

FINAL ORDER No.40753/2024

DATE OF HEARING : 25.06.2024
DATE OF DECISION : 25.06.2024

Per: Ms. Sulekha Beevi. C.S

Ld. Counsel Shri M.A. Mudimannan submitted that the matter has been settled and therefore the appellant does not wish to contest the appeal. It is submitted that the appeal is not pressed.

2. Ld. A.R Shri R. Rajaraman appeared for the Department.
3. Taking note of the submissions made by the learned counsel, the appeal is dismissed as withdrawn.

(Order dictated and pronounced in the open court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd/-

(SULEKHA BEEVI. C.S)
Member (Judicial)